



भारतीय रिज़र्व बैंक#

RESERVE BANK OF INDIA

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RBI/2013-14/309

UBD.BPD (PCB) Cir. No.26/14.01.062/2013-14

October 3, 2013

The Chief Executive Officer
All Primary (Urban) Co-operative Banks

Madam / Dear Sir,

Implementation of Section 51-A of UAPA, 1967 – Updates of the UNSCR 1267(1999) /1989(2011) Committee's Al-Qaida Sanctions List - Primary (Urban) Co-operative Banks (UCBs)

Please refer to our [circular UBD.BPD. \(PCB\). Cir. No. 16/14.01.062/2013-14 dated September 17, 2013](#) on the captioned subject releasing 22nd update. We have since received from UNP Division, Ministry of External Affairs, Government of India, a copy of twenty-third update note dated September 11, 2013 (copy enclosed) forwarded by the Chairman of UN Security Council's 1267/1989 Committee regarding deletions made in the "Al-Qaida Sanctions List", i.e. list of individuals and entities linked to Al-Qaida. A copy of the update is available on UN website at the following URL:

<http://www.un.org/News/Press/docs//2013/sc11117.doc.htm>

2. Primary (Urban) Cooperative Banks are required to update the list of individuals/entities as circulated by Reserve Bank of India and before opening any new account, it should be ensured that the name of the proposed customer does not appear in the list. Further, banks should scan all existing accounts to ensure that no account is held by or linked to any of the entities or individuals included in the list.

3. UCBs are advised to strictly follow the procedure laid down in the UAPA Order dated August 27, 2009 enclosed to our [circular UBD.CO.BPD. PCB. Cir. No. 21/12.05.001/2009-](#)

शहरी बैंक विभाग, केंद्रीय कार्यालय, गारमेंट हाऊस, पहली मंज़िल, डॉ ए बी रोड, वरली, मुंबई- 400018 भारत
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बैंक हिन्दी में पत्राचार का स्वागत करता है —

चेतावनी: भारतीय रिज़र्व बैंक द्वारा ई-मेल, डाक, एसएमएस या फोन कॉल के जरिये कोई भी व्यक्तिगत जानकारी जैसे बैंक खाते का ब्यौरा, पासवर्ड आदि नहीं माँगा जाता है। यह धन रखने या देने का प्रस्ताव भी नहीं करता है। ऐसे प्रस्तावों का किसी भी प्रकार से जवाब मत दीजिए।

Caution: RBI never sends mails, SMSs or makes calls asking for personal information like bank account details, passwords, etc. It never keeps or offers funds to anyone. Please do not respond in any manner to such offers.



[10 dated November 16, 2009](#) and ensure meticulous compliance to the Order issued by the Government.

4. As far as freezing of funds, financial assets or economic resources or related services held in the form of bank accounts of the designated individuals/entities is concerned, action should be taken as detailed in paragraph 7 of the circular dated November 16, 2009 mentioned above.

5. The complete details of the said list are available on the UN website:

<http://www.un.org/sc/committees/1267/pressreleases.shtml>

http://www.un.org/sc/committees/1267/aq_sanctions_list.shtml

6. Compliance Officer/Principal Officer should acknowledge receipt of this circular to the Regional Office concerned.

Yours faithfully,

(Scenta Joy)
Deputy General Manager

Encls: As above.